

ITEM NO.15

COURT NO.12

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).15292/2024

(Arising out of impugned final judgment and order dated 21-10-2024 in CRLP No.6401/2024 passed by the High Court of Karnataka at Bengaluru)

PRAJWAL REVANNA

Petitioner(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

(IA No. 254191/2024 - EXEMPTION FROM FILING O.T.)

Date : 11-11-2024 This matter was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Balaji Srinivasan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned senior counsel, Mr. Rohatgi for the petitioner.
2. We are not inclined to interfere with the impugned order passed by the High Court.
3. The Special Leave Petition is, accordingly, dismissed.
4. Pending applications, if any, shall stand disposed of.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)